

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

LOK SABHA

**UNSTARRED QUESTION NO. 2394.
TO BE ANSWERED ON WEDNESDAY, THE 21ST DECEMBER, 2022.**

GI TAG FOR TANDUR ARHAR DAL

2394. DR. G. RANJITH REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the advantages of getting GI tag for a product;
- (b) whether it is true that the world famous Tandur Arhar Dal from Tandur has been submitted for getting GI tag;
- (c) if so, the present status of the same; and
- (d) the time by which GI tag for Lakka Bangles is likely to be given?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): A geographical indication (GI) is registered as per the provisions of the Geographical Indications of Goods (Registration and Protection), 1999 and relevant Rules. A GI tag thus, confers legal protection against its unauthorised use. It allows the registered proprietor of the GI and its authorised user the right to obtain relief in respect of infringement of the GI. Registration of GI also allows the authorised user exclusive right to the use of GI in relation to goods in respect of which GI is registered.
- (b) & (c): Application for GI tag under the name “Tandur Redgram” was received on September 24, 2020 vide Application No. 706. GI Certificate for the said application was issued on December 06, 2022.
- (d): No application for registration of Lakka Bangles has been received by the GI Registry. Application for registration of GI in the name of “Hyderabad Lac Bangles” (GI Application No. 917) was filed on June 23, 2022. Being a quasi-judicial function, the processing of an application is done as per the provisions of the Geographical Indications of Goods (Registration and Protection) Act, 1999 and relevant Rules in this regard.